

**BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE**  
**BENCH AT BHOPAL**

**Execution Application No. 02 /2020**

**In**

**O.A. 88/2015**

Babulal Jajoo

**Applicant**

***Versus***

State of Rajasthan & Ors.

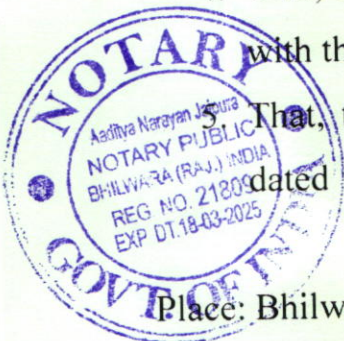
**Respondents**

**AFFIDAVIT**

I, Deepak Dhanetwal S/o Shri Tarachand, Aged about 38 years, Occupation- Regional Officer, Rajasthan State Pollution Control Board, Bhilwara, R/o 18-19 Pannadhay Circle, Azad Nagar, Bhilwara, Rajasthan, do hereby state on oath as under:-

1. That, I am the OIC in instant Execution Application and well acquainted with the facts of the case.
2. That, the facts mentioned in above compliance report are true and correct as per my knowledge and office records.
3. That, the CTO has been issued to the M/s Jindal Saw Ltd. on 04/09/2024, for Sewage Treatment Plant situated at Khasra No 338 Kewara, Tehsil- Bhilwara, District- Bhilwara, Rajasthan, which is valid from 23.04.2024 to 31.03.2029 by the answering respondent.
4. That, the copy of the CTO issued to the M/s Jindal Saw Ltd. is filed along with the affidavit.

5. That, the answering respondent is filing the instant affidavit as per order dated 13.08.2024 of the Hon'ble Tribunal.



Place: Bhilwara

Date: /10/2024

**VERIFICATION**

I, Deepak Dhanetwal, the above-named deponent, do hereby verify that the contents of Para 1 to 5 above are true and correct to my personal knowledge and as per office records.

Verified and signed on this      day of October, 2024 at Bhilwara.

Sworn & signed before      Attested  
& Returned & Identified by ... ..

ADITYA NARAYAN JAJPURA  
NOTARY PUBLIC  
BHILWARA (Raj)

**DEPONENT**  
Deepak Dhanetwal / दीपक धनेटवाल  
Regional Officer / क्षेत्रीय अधिकारी  
Rajasthan Pollution Control Board  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
Bhilwara / भीलवाड़ा

**DEPONENT**  
Deepak Dhanetwal / दीपक धनेटवाल  
Regional Officer / क्षेत्रीय अधिकारी  
Rajasthan Pollution Control Board  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
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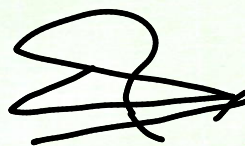
*Versus*

State of Rajasthan & Ors.

**Respondents**

**AFFIDAVIT IN COMPLIANCE OF ORDER DATED 13.08.2024 BY**  
**RSPCB.**

1. That, the CTO (Consent to Operate) has been issued to the M/s Jindal Saw Ltd. on 04/09/2024, for Sewage Treatment Plant (10 MLD) situated at Khasra No 338 Kewara, Tehsil- Bhilwara, District- Bhilwara, Rajasthan.
2. That, the CTO (Consent to Operate) issued to M/s Jindal Saw Ltd. is valid from 23.04.2024 to 31.03.2029.
3. That, in the CTO terms and conditions are specifically stipulated in the CTO order. The copy of the CTO is filed along with an Affidavit by the answering respondent.



27.10.24

**COUNSEL FOR ANSWERING RESPONDENT**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**



760  
Regional Office Bhilwara  
**Rajasthan State Pollution Control Board**  
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001  
Phone: 01482-241159



**Registered**

**File No :** F(Plan)/Bhilwara(Bhilwara)/4(1)/2015-2016/1003-1004

**Order No :** 2024-2025/Bhilwara/10553

**Date:** Sep 4 2024 4:09PM

**Unit Id :** 11938

**M/s Jindal Saw Ltd.**

**Khasra No. 338, village Kewara , Tehsil:Bhilwara**

**District:Bhilwara**

**Sub: Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 23/04/2024 and subsequent correspondence.

**Sir,**

**Consent to Operate** under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Sewage Treatment Plant plant** situated at **Khasra No 338 Kewara Tehsil:Bhilwara District:Bhilwara** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **23/04/2024 to 31/03/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
SEWAGE TREATMENT PLANT	Activity	10.00 MLD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

**Signature valid**

Digitally signed by Deepak  
Dhanetwal  
Date: 2024.09.05 16:37:35 IST  
Reason: Self Attested  
Location:





**701** Regional Office Bhilwara  
**Rajasthan State Pollution Control Board**  
18, Azad Nagar, Near Pannadhai Circle, Bhilwara - 311001  
Phone: 01482-241159

**Registered**

**File No :** F(Plan)/Bhilwara(Bhilwara)/4(1)/2015-2016/1003-1004

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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	10000.000	NIL	10,000.000 Reuse In Process / Plantation

- 5 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
Ammonical Nitrogen ( as N )	Not to exceed 5 mg/l
Total Nitrogen	not to exceed 10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml )	Not to exceed 100

- 6 That unit shall ensure performance of STP as per the standard prescribed in condition no. 5 & submit the compliance with in the 30 days after operation of plant.
- 7 A That the unit shall ensure that the treated domestic waste water shall be used in upcoming steel plant project.
- B That PP/ Unit shall ensure the reuse of treated water completely (10 MLD) in the unit itself for proposed steel plant as well as in other gainful purpose via plantation/ green belt development.

**Signature valid**

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Dhanetwal  
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Reason: SelfAttested  
Location:





**762**  
Regional Office Bhilwara  
**Rajasthan State Pollution Control Board**  
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001  
Phone: 01482-241159

**Registered**

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**Order No :** 2024-2025/Bhilwara/10553

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**Unit Id :** 11938

- 8 That the water flow meters shall be provided at all suitable points to measure quantity of daily waste water received, waste water treated and treated waste water utilized for gainful purposes i.e. mining mineral beneficiation/ Plantation/ Horticulture. Daily record of the same shall be maintained and to be submitted to the Board periodically.
- 9 That the unit shall install disinfection arrangement for treated sewage before utilization of the same for agriculture, irrigation, plantation/gardening etc.
- 10 That the sludge will be properly digested, de-watered and used as manure or disposed in a scientific manner and proper record shall be maintained.
- 11 That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.
- 12 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.
- 13 That adequate measures shall be taken to avoid foul odour during treatment and disposal of sewage and sludge.
- 14 That the unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 15 That regular maintenance and operation of the OCEMS with tamper proof mechanism with facilities for calibration shall be ensured.
- 16 That the unit shall submit concrete action plan regarding treatment of sewage up to full efficiency and utilization in all seasons round the year and also submit monthly compliance (Log books etc.).
- 17 A. That the project proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.  
B. That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during Inspections.

**Signature valid**

Digitally signed by Deepak  
Dhanetwal  
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Location:





**769**  
Regional Office Bhilwara  
**Rajasthan State Pollution Control Board**  
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Phone: 01482-241159

**Registered**

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**Order No :** 2024-2025/Bhilwara/10553

**Date:** Sep 4 2024 4:09PM

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- 18 A. That project proponent shall comply with the provision of E-waste (Management) Rules, 2016 and ensure that E-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- B. That the project proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- C. That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which the return relates.
- D. That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per form-6.
- 19 That the direction of Hon'ble Rajasthan High Court and Hon'ble National Green Tribunal (NGT) issued from time to time in the matter of pollution from these type of units (if any) shall be complied with by the industry.
- 20 That PP/ M/s Jindal Saw Limited shall ensure the complete treatment of 10 MLD (i.e., upto permitted capacity) and reuse the treated water of STP in its proposed steel plant.
- 21 In case, if requirement of water in its proposed steel plant is less than 10 MLD or if there has delay in commissioning of steel plant then, in such case, PP/ M/s Jindal Saw Limited shall ensure the treatment of complete 10 MLD city sewage volume and reuse of treated water may be ensured through gainful utilization/ purpose by unit itself or any balance reuse activity if any approved by competent authority.
- 22 That this consent shall be subject to the orders and judgements issued or being issued by Hon'ble N.G.T., Zonal Bench, Bhopal in execution application no. 02/2020(CZ) and in original application no. 88/2015 titled as Babulal Jajoo V/s State of Rajasthan & others and PP is required to ensure the compliance of directions without failure.
- 23 A. That condition of this consent may also be reviewed in accordance with the MOU made between M/s Jindal Saw Limited and Municipal Council Bhilwara, if so warrant or directed by competent authority.
- B. Any issue related to availability & distribution of untreated domestic sewage/provided untreated sewage to this plant shall be subjected to decision of the municipal council, Bhilwara and any such competent authority in this regard.
- 24 That no single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification date 12.08.2021 shall be used in the industry/unit premises.

**Signature valid**

Digitally signed by Deepak  
Dhanetwal  
Date: 2024.09.05 16:37:35 IST  
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Location:





**764**  
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**Order No :** 2024-2025/Bhilwara/10553

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- 25 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 28 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 29 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 30 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 31 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 32 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 33 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

**Signature valid**

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**765**  
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This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

**Yours sincerely,**

**Regional Officer[ Bhilwara ]**

(A): **Copy to:-**

1 Master File.

**Regional Officer[ Bhilwara ]**

**Signature valid**

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Dhanetwal  
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